

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2797**

**TO BE ANSWERED ON THE 12<sup>TH</sup> AUGUST, 2026/ SHRAVANA 21, 1948 (SAKA)**

**OPERATIONAL UNIT OF AHTU**

**2797    SHRI SANJAY YADAV:**

**Will the Minister of Home Affairs be pleased to state:**

- (a) total number of Anti-Human Trafficking Units (AHTUs) currently operational across States and UTs, with specific details for the State of Bihar;**
- (b) the details of measures taken to strengthen specialized training for AHTUs personnel, along with the number of personnel trained in the State of Bihar during the last three years;**
- (c) whether Government proposes to develop standard operating protocols for coordination between AHTUs, District Legal Services Authorities, Child Welfare Committees and other relevant agencies; and**
- (d) whether any framework exists to strengthen interstate coordination in trafficking investigations, particularly for key source and transit States like Bihar and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI BANDI SANJAY KUMAR)**

**(a):    The National Crime Records Bureau (NCRB) compiles crime statistics, including number of Anti-Human Trafficking Units established, reported to it by the States and Union Territories and publishes the same in its annual publication 'Crime in India'. The latest published report is of the year 2024.**

**As per the latest published information, 819 Anti Human Trafficking Units (AHTUs) have been established by the States/UTs, including 44 AHTUs in Bihar.**

**(b): 'Police' and 'Public Order' are "State-List" subjects under the Seventh Schedule to the Constitution of India. Therefore, the responsibility of taking necessary steps for providing training to AHTU personnel vests with respective States and UTs.**

**The Ministry has also been assisting the States/UTs for holding 'State level conferences' and 'Judicial Colloquiums', with a view to sensitizing the Police/Law officers about the latest initiatives/developments in this regard for addressing the issue of human trafficking in a focused and efficient manner.**

**The Bureau of Police Research & Development, through its outlying units, has conducted specialized training for AHTUs personnel of States/UTs.**

**(c) & (d): 'Police' and 'Public Order' being "State-List" subjects, the responsibility for preventing and countering the crime of human trafficking, including establishing inter-state coordination mechanisms and SOPs, etc., primarily vests with respective States/UTs, who are competent to deal with such matters as per their need and requirements. However, the Government of India also supplements the efforts of the States/UTs in this regard by**

**providing them guidelines on preventing and countering human trafficking in the form of various advisories issued from time to time. MHA has, inter-alia, advised all States/UTs to:**

- (i) establish mechanisms for effective inter-State coordination amongst each other for addressing the crime of human trafficking in an effective manner.**
- (ii) Convergence to be established/encouraged between all State Departments/stakeholders for effective handling of the crime of human trafficking.**
- (iii) make full use of Crime and Criminal Tracking Network and Systems (CCTNS) and Crime Multi Agency Centre (CriMAC) application for facilitating dissemination of information about significant crimes including human trafficking.**

**The Ministry has launched a national level communication platform namely Crime Multi Agency Centre (Cri-MAC), which facilitates dissemination and sharing of information amongst Police authorities of all States and UTs about significant crimes, including human trafficking cases, across the country on real time basis and thus enabling inter-State coordination amongst the Police officers dealing with various crimes, including human trafficking.**